

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No. 38/TT/2014

Subject : Determination of transmission tariff for assets associated with Transmission System for connectivity of M.B. Power (M.P.) Limited in Western Region

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Madhya Pradesh Power Management Co. Ltd. (MPPMCL) & 8 others

Petition No. 141/TT/2015

Subject : Determination of transmission tariff for MB TPS (Anuppur)-Jabalpur Pooling Station 400 kV D/C (Triple Snowbird) Line only under "Transmission System for connectivity of MB Power Ltd." In Western Region for tariff block 2014-19 period

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Madhya Pradesh Power Management Co. Ltd. (MPPMCL) & 8 others

Date of Hearing : 18.6.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member

Parties Present : M.G. Ramachandran, Advocate, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri Rakesh Prasad, PGCIL
Ms. Manju Gupta, PGCIL
Shri R.P. Padhi, PGCIL
Shri Abhijeet Laala, Advocate, M.B. Power (MP) Ltd.
Ms. Molshree Bhatnagar, Advocate, M.B. Power (MP) Ltd.
Shri Abhishek Gupta, M.B. Power (MP) Ltd.
Shri Rajeev Lochan, M.B. Power (MP) Ltd.

The petitioner had initially filed Petition No. 38/TT/2014 for grant of transmission tariff of two assets, under the 2009 Tariff Regulations, with the anticipated date of commercial operation as 1.10.2013. Later, vide affidavit dated 30.5.2014, the petitioner has sought provisional tariff of only one asset, considering its actual date of commercial operation as 1.1.2014, under the 2009 Tariff Regulations. In respect of the 2nd asset, i.e. 400 kV D/C (Triple Snowbird) MB TPS (Anuppur)- Jabalpur, the petitioner has now filed a separate petition (Petition No. 141/TT/2015), praying for 90% of AFC in terms of Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and conditions of Tariff) Regulations, 2014 (2014 Tariff Regulations), for the purpose of its inclusion in the PoC charges.

2. Learned counsel for the petitioner submitted as under:-

- (a) The assets covered under both the petitions are ready, but the associated Anuppur Generating Station of M.B. Power (MP) Ltd. (Respondent No. 2) is not ready;
- (b) PGCIL has duly installed Secure Make energy meter for 400 kV Anuppur-Jabalpur (Powergrid) Ckt.-1 and ckt.-2 panels. Energy meter recording will be started after light up of Power Plant/ 400 kV switchyard of MB Power (MP) Ltd. The said installation is capable of evacuating the power generated at the 1st Generating Unit of Anuppur Thermal Power Project of MB Power (MP) Ltd. PGCIL has filed affidavit dated 16.6.2015 in this regard;
- (c) As per proviso (ii) to Regulation 4 (3) of the 2014 Tariff Regulations, in case a transmission system or an element thereof is prevented from regular service for reasons not attributable to the transmission licensee or its supplier or its contractors but is on account of the delay in commissioning of the concerned generating station, the Commission can approve its date of commercial operation, if such an application is made by the transmission licensee. This marks a departure from Regulation 3(12) (c) of the 2009 Tariff Regulations which required such an element of the transmission system to be ready for regular service in such cases;
- (d) The petitioner requests to allow tariff in both the petitions for inclusion in the PoC charges.

3. The learned counsel for M.B. Power (MP) Ltd. requested two weeks time to make its submission which was allowed. Accordingly, M.B. Power (MP) Ltd. shall make its submission with copy to PGCIL, by 3.7.2015.

4. The Commission directed the petitioner to furnish details of time over-run with documentary evidence and chronology of the activities, in Petition No. 141/TT/2015, by 3.7.2015, with advance copy to respondents, who shall file replies by 10.7.2015, with advance copies to the petitioner, who may file rejoinder, if any, by 17.7.2015.

5. The Commission further observed that due date of filing the information should be complied with and information received after due date shall not be considered while passing the order.

6. Subject to the above, order in the petition was reserved.

By the order of the Commission,

Sd/

(T. Rout)
Chief (Law)